

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 218/2009

Sub: Adoption of tariff for supply of electricity from the Tilaiya Ultra Mega Power Project of Jharkhand Integrated Power Limited.

Date of hearing : 23.2.2010

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Applicant : Jharkhand State Electricity Board, Ranchi

Parties present : Shri Hemant Sahai, Advocate for the petitioner
Shri Jagdish Agarwal, Advocate for the petitioner
Shri A. Chakravarti, PFC
Shri Sanjay Mehrotra, PFC
Shri Kamleshkumar Mittal, PFC
Shri Kamlesh Menon, PFC
Shri A. Banerjee, JSEB
Shri R.B. Sharma, Advocate for BSEB
Shri Deleep Kumar Dhyani, Advocate for Paschimanchal VVNL
Shri Pardeep Mishra, Advocate for Paschimanchal VVNL

The present application has been made by Jharkhand State Electricity Board under Section 63 of Electricity Act, 2003 (the Act) for adoption of tariff for supply of electricity arrived at through international competitive bidding process for Tilaiya Ultra Mega Power Project.

2. Learned counsels for the BSEB and Paschimanchal VVNL submitted that the copy of the petition has not served on them. Learned Counsel for the BSEB further submitted that as per regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, it is the generating company or transmission licensee who is required to file the tariff petition. However, in this case, JSEB which has been designated as the lead procurer by the distribution licensees has filed the tariff petition which is not in conformity of the Regulation. He added that BSEB was not opposing adoption of tariff but only requesting for procedural formalities. The petitioner said that all the procurer States had authorized him to file this petition.

3. Commission directed the petitioner to serve copy of the petition on the respondents latest by 2.3.2010. Accordingly, respondents may file its reply latest by 10.3.2010 with a copy to the petitioner who may file its rejoinder, if any, within one week thereafter.

4. The Commission also directed to list the matter for hearing if so requested by BSEB and Paschimanchal VVNL within the period of one week after receiving the copy of petition. Otherwise, order will be issued without any further hearing.

Sd/-
(T.Rout)
Joint Chief (Law)